



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 1296 of 2004

Applicant(s) P. Rambai Respondent(s) UOI & ORS.

Advocate for Applicant(s) Mr. Achintya Das

Advocate for Respondent(s)

NOTES OF THE REGISTRY

S.P.O. 26501=762.

For order.

Defect pointed out.

in the Scrutiny format
may be seen.

For order.

on memo

31/12/04

DR

31/12/04

Register

Subject to
rectification of defects
within one week from
date on 31/12/04.

31/12/04

For admissions with
order on relief. Copy
served on Mr. R.C. Rath, Q.P. Ad.
31/12/04

Bench

ORDERS OF THE TRIBUNAL

REGISTER

31/12/04
Register

1. ORDER DATED 31-12-2004.

Heard Mr. Achintya Das, learned
counsel appearing for the Applicant and
Mr. R.C. Rath, learned Standing Counsel for
the Railways; on whom a copy of this O.A.
has already been served.

Rejection of the prayer to provide
a compassionate employment to Shri P. Murali
Ready is the subject matter of this O.A.
filed (u/s.19 of the Administrative Tribunals
Act, 1985) by the widow of the deceased Railway
employee. The grievance of the deceased
Railway employees' family to provide an
employment to Shri P. Murali Ready (son of the

Notes of the Registry

Orders of the Tribunal

on 21.12.04

~~Copies of order
alongwith copies of
same to all
respects and copies
of said order prepared
for counsel for
both sides.~~

12/11/05
S.O.(3)

Railway employee) was rejected under Annexure-A/6 dated 4-08/09-2000 of the DRM(P) of Khurda Road Division of the S.E. Railway/E.C. Railways. The relevant portion of the rejection order under Annexure-A/6 dated 4-8/9-2000 is extracted below:-

"Reference above, it is informed that the instant case has been examined in detail and put up to competent authority for decision.

The competent authority has not agreed for offering employment assistance on compassionate grounds to Shri P. Murali Reddy in the instant case.

Hence, the request for compassionate appointment is regretted".

A plain reading of the aforesaid rejection order goes to show that the impugned rejection order is bereft of any reasons. Non-communication of any reason is nothing but violation of principles of natural justice and, therefore, having given a preliminary hearing to the counsel for both sides, the impugned rejection order under Annexure-A/6 dated 4-8/9-2000 of the DRM(P) of Khurda Road Division is hereby quashed and, while doing so, liberty is hereby granted to the Respondents to reconsider the grievances of the deceased railway Employees' family and pass a reasoned order within a period of 90 days from the date of receipt of a copy of this order.

In the result, this O.A. is disposed of. No costs.

Send copies of this order, alongwith copies of the O.A., to the Respondents and free copies of

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

this order be given to learned counsel
for both sides.

Yael
31/12/04
MEMBER (JUDICIAL)